

आयकर अपीलिय अधिकरण, 'सी' न्यायपीठ, चेन्नई।
**IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI**

श्री धुव्वुरु आर.एल. रेड्डी, न्यायिक सदस्य एवं
श्री एस. जयरामन, लेखा सदस्य के समक्ष
**BEFORE SHRI DUVVURU R.L. REDDY, JUDICIAL MEMBER AND
SHRI S. JAYARAMAN, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.465/Chny/2019
निर्धारण वर्ष /Assessment Year: 2014-15

Smt.Shobana Kamineni,
No.19, Temple Trees,
Bishop Gardens, R.A.Puram,
Chennai-600 028.

v. The Asst. Commissioner of
Income Tax,
Central-3(1), Chennai.

[PAN: AAIPK 7589 G]
(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by	:	Mr.I.Dinesh, Adv.
प्रत्यर्थी की ओर से /Respondent by	:	Mr.G.Johnson, Addl.CIT
सुनवाई की तारीख/Date of Hearing	:	21.04.2021
घोषणा की तारीख/Dt. of Pronouncement	:	29.04.2021

आदेश / O R D E R

PER SHRI S. JAYARAMAN, ACCOUNTANT MEMBER:

The assessee filed this appeal against the order of the Commissioner of Income Tax (Appeals)-19, Chennai, in ITA No.128/17-18 dated 26.12.2018 for the AY 2014-15.

2. The case was heard through videoconferencing. At the time of hearing, the Ld.AR requested permission to withdraw the appeal submitting that the assessee moved an application before the Income Tax Settlement Commission (ITSC) for settlement of income of this year, which has attained

finality. Therefore, the Hon'ble Tribunal may be pleased to permit the assessee to withdraw the appeal.

3. We heard the rival submissions. The assessee is permitted to withdraw the appeal.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on the 29th day of April, 2021, in Chennai.

Sd/-
(धुव्वुरु आर.एल. रेड्डी)
(DUVVURU R.L. REDDY)
न्यायिक सदस्य/**JUDICIAL MEMBER**

Sd/-
(एस. जयरामन)
(S. JAYARAMAN)
लेखासदस्य /**ACCOUNTANT MEMBER**

चेन्नई/Chennai,
दिनांक/Dated: 29th April, 2021.
TLN

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त (अपील)/CIT(A)
4. आयकर आयुक्त/CIT
5. विभागीय प्रतिनिधि/DR
6. गार्ड फाईल/GF